

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-514/ND/2020

IN THE MATTER OF:

M/s. Apogee Enterprises Pvt. Ltd.

...PETITIONER

Vs.

Anil Nanda

...RESPONDENT

Section

Under Section 95 of IBC

Order delivered on 09.10.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Anirudh Wadhwa, Adv.

**For the Respondent/ Corporate-debtor :Mr. Arjun Syal, Mr. Shreyan Das,
Adv.**

ORDER

Heard the submissions made by the Learned Counsel for the Non-applicant. The Learned Counsel for the Non-applicant has prayed for grant of time to show how he is legally entitled to receive the copies of the report filed by Resolution Professional in the matter. Keeping the principles of natural justice in view the time prayed for is granted and let this matter be listed on 14.10.2020.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member(J)

(Meenu)